

3. Alokudyog Vanaspati & Plywood Limited.
4. Shri Rishabh Investments Ltd.
5. Sahu Minerals & Properties Ltd.
6. Maheshpur Holdings Limited .
7. New Central Jute Mills Limited.
8. Sahu Jain Services Limited.
9. Panch Sheel Shipping Limited.
10. Plyboard Industries Limited.
11. Jai Agro Industries Limited.
12. Jaipur Udyog Limited.
13. Ashoka Cement Limited.
14. Shree Krishna Gyanoday Sugar Limited.
15. *Rohtas Industries Limited.
16. Sahu Jain Limited.
17. Shri Keshriya Investments Ltd.
18. Universal Investment Trust Ltd.
19. *Bennett Coleman & Company Limited.

Completion of Voters' lists

711. SHRI HARVENDAR SINGH HANSPAL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the voters' lists of the States where the

elections are likely to be held in the near future have not been completed so far;

(b) if so, what are the names of those States; and

(c) by when the voters' lists in these States are likely to be completed?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) to (c) A statement as furnished by the Election Commission showing the final publication of rolls in various States and Union territories, including those where elections are likely to be held in the near future but excluding West Bengal, is laid on the Table of the House. As regards West Bengal, though the Election Commission originally fixed 1st March, 1982 for final publication of the rolls, the Election Commission by its order dated 26th February, 1982 directed that the said rolls shall not be finally published until further orders. At this stage it is not possible to state as to what date the Commission would fix ultimately for the final publication of the rolls for West Bengal.

Statement

Date of final publication of rolls in various States and Union Territories, revised with reference to 1st January, 1982, as qualifying date

State/Union territory	Nature of revision	Date of final publication
1	2	3
1. Andhra Pradesh	Intensive/Rest Summary in specified constituencies.	15-3-1982
2. Assam	No revision undertaken	
3. Bihar	Summary	1-2-1982
4. Gujarat	Do.	Do.
5. Haryana	Do.	1-3-1982
6. Himachal Pradesh	Do.	1-2-1982
7. Jammu & Kashmir	Do.	31-3-1982

*Already registered under MRTP Act

1	2	3
8. Karnataka	Intensive in specified constituencies/Rest summary	31-3-1982
9. Kerala	Summary	1-2-1982
10. Madhya Pradesh	Do.	†1-2-1982
11. Maharashtra	Do.	1-2-1982
12. Manipur	Do.	1-2-1982
13. Meghalaya	Intensive	24-4-1982
14. Nagaland	Do.	31-3-1982
15. Orissa	Summary	1-2-1982
16. Punjab	Do.	Do.
17. Rajasthan	Do.	Do.
18. Sikkim	Do.	1-4-1982
19. Tamil Nadu	Do.	1-2-1982
20. Tripura	Intensive	16-4-1982
21. Uttar Pradesh	Summary	†1-2-1982
22. Andaman & Nicobar Islands	Do.	1-2-1982
23. Arunachal Pradesh	Do.	Do.
24. Chandigarh	Do.	10-2-1982
25. Dadra & Nagar Haveli	Do.	1-2-1982
26. Delhi	Do.	25-3-1982
27. Goa, Daman & Diu	Do.	1-2-1982
28. Lakshadweep	Do.	1-3-1982
29. Mizoram	Do.	1-2-1982
30. Pondicherry	Do.	1-2-1982

†However in respect of Sagar 15-2-1982.

Power cut in Chandigarh

‡(Except in Garhwal Parliamentary Constituency and hill region).

712. SHRI HARVENDAR SINGH HANSPAL: Will the Minister of ENERGY be pleased to state:

(a) whether a daily four-hour power cut in Chandigarh has crippled the functions of almost all the local professional/educational institutions; and

(b) if so, what steps are being taken by Government to improve the situation immediately before vocational avenues are plunged in gloom?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) and (b) At present there are no power cuts. Power cut varying from 2 to 4 hours remained in force in Chandigarh from 28th January to 17th February, 1982 due to power shortage. However, professional institutions were exempted from power cut. The power cuts enforced earlier have been withdrawn w.e.f. 18th February, 1982.